

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No.105

CP(IB) No. 319/Chd/Pb/2022

IN THE MATTER OF:

State Bank of India

...Petitioner

Vs.

Abhay Ahuja

...Respondent

Under Section: 95, IBC 2016

Order delivered on 22.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner

: Mr. Harsh Garg with Mr. Pulkit Goyal, Advocates

For the RP

: Ms. Preeti Yadav, Advocate

For the personal guarantor

: None

ORDER

It is seen that there is no representation on behalf of the personal guarantor. On the request of Id. counsel for the petitioner he is directed to adopt the mode of substituted service upon the personal guarantor and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area and file affidavit of service along with copy of postal receipt, tracking report, copy of email and paper clippings, if applicable, within two weeks. Let the matter be listed on 30.05.2024.

Sd/-
(L. N. GUPTA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)